

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.09/AM20
(HELD ON 25.09.2019)
UNDER THE CHAIRMANSHIP OF
SHRI VIJAY KUMAR, ADDL. DGFT**

Meeting No. 09/87-NC-7/2019 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 25.09.2019, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 4) Shri Dilip Kumar, DDG
- 5) Shri Ashok Chander Bhatt, FTDO

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

The Committee approved the minutes of Norms Committee -VII Meeting No. 6 dated 17.07.2019 and Meeting No. 7 dated 07.08.2019 since uploaded on DGFT website.

MANUAL CASES

Case No. A-77	M/s Kanam Latex Industries Pvt. Ltd., (EOU)	HQ F. No. 01/87/162/00003/AM19/DES-VII	Status: Deferred
NC No.:09/AM20 Dated: 25.09.2019	--	--	

Subject: Request for Fixation of Standard Input-Output Norms (SION).

Decision: The committee considered the case as per agenda and decided to defer the matter for examination by DPIIT.

Case No. A-78	SNR Reclamation Pvt. Ltd.	HQ F. No. 01/87/50/00200/AM19/DES-VII	Status: Rejected
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NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 3010104355 dt. 07.06.2018	RA F. No. 30/24/040/00010/AM19	
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Subject: Enhancement of quantity of Import Item.

Decision : The committee considered the requested of the firm for enhancement of quantity of Import Item and noted that norms fixed earlier by Norms Committee are reasonable. Therefore, committee decided to reject the request.

Case No. A-79	SNR Reclamation Pvt. Ltd.	HQ F. No. 01/87/50/00035/AM19/DES-VII	Status: Rejected
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 3010104230 dt. 05.02.2018	RA F. No. 30/24/040/00017/AM18	

Subject: Enhancement of quantity of Import Item.

Decision : The committee considered the requested of the firm for enhancement of quantity of Import Item and noted that norms fixed earlier by Norms Committee are reasonable. Therefore, committee decided to reject the request.

Case No. A-80	Dharamsi Morarji Chemical Co. Limited	HQ F. No. 01/87/50/00079/AM17/DES.VII	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 0310804290 dated 29.04.2016	RA F. No. 03/95/040/00059/AM17	

Subject: Fixation of norms in respect of Advance Authorization No. 0310804290 dated 29.04.2016

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00079/AM17, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
SILICONE SULFATE	1MT	BRB CM40 [OCTAMETHYLCY CLOTETRA SILOXANE} BASIC RAW MATERIAL	0.72MT
SILICONE SULFATE LOW VIS	1MT	BRB CM40 [OCTAMETHYLCY CLOTETRA SILOXANE} BASIC RAW MATERIAL	0.67MT
		BRB DM0.65 {HEXAMETHYL DISILOXANE} BASIC RAW MATERIAL	0.05MT
RA may take consequential action as per Policy / Procedures			

Case No. A-81	M/s Uniform Synthetics	HQ F. No. 01/87/50/00346/AM19/DES-VII	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 0310821406 dt. 04.06.2018	RA F. No. 03/95/040/00175/AM19	

Aty Kerman

Subject: Enhancement of quantity of Import Items and inclusion of Import Item TRIETHYLENE PENTAMINE.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00079/AM17, the Committee decided to adopt following norms in respect of Import Items in the Minutes of Meeting No.2 of Norms Committee-VII which was held on 01.05.2019:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
MALEIC / FUMARIC MODIFIED ROSIN ESTER	1Kg	TALL OIL ROSIN	0.842Kg
		PENTAERYTHRITOL	0.147Kg
		FUMERIC ACID	0.111Kg
REACTIVE POLYAMIDE RESIN WITH FREE AMINO VISCOSITY AT 250 C TO 175 POISES	1Kg	DIMER ACID	0.6035Kg
		TRIETHYLENE PENTAMINE	0.132 KG
		PENTAETHYLENE HEXAMINE	0.1324Kg
		DIETHYLENE TRIAMINE	0.1324Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-82	M/s Crest Composites & Plastes Pvt. Limited	HQ F. No. 01/87/50/177/AM19/DES.VII	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 0810142246 dt.27.03.2018	RA F. No. 08/24/40/387/AM18	

Request: Fixation of adhoc norms.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00177/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Saturated Polyester Resin-CT 7022 {Non Volatile Matter Not Less Than 65%}	1Kg	Glycerine	0.0483Kg
		Neo Pentyl Glycol	0.1092Kg
		Phthalic Anhydride	0.3907Kg
		Luric Acid	0.0417Kg
		Butyle Cellosolve	0.0676Kg
RA may take consequential action as per Policy / Procedures			

L. P. K. S. Man

Case No. A-83	M/s Crest Composites & Plastics Pvt. Limited	HQ F. No. 01/87/50/170/AM19/DES.VII	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 0810142102 dt. 01.03.2018	RA F. No. 08/24/40/327/AM18	

Request: Fixation of adhoc norms.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00170/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
UnSaturated Polyester Resin	1Kg	Mono Propylene Glycol	0.0489Kg
		Purified Isophthalic Acid	0.0648Kg
		Mono Etylene Glycol	0.0197Kg
		Phthalic Anhydride	0.0188Kg
		Maleic Anydride	0.2063Kg
		Styrene Monomer	0.3415Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-84	Envitech Chemicals Specialities Pvt. Ltd.	HQ F. No. 01/87/50/385/AM17/DES.VII	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 3110066283 dt. 08.08.2016	RA F. No. 31/83/040/00057/AM17	

Subject: Fixation of norms in respect of Advance Authorization No. 3110066283 dated 08.08.2016.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00385/AM17, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PHPA-HT {Partially Hydrolysed Polyacrylamide 'HT, containing Not Less Than 60% Acrylic Polymer 2718}	1Kg	ACRYLIC POLYMER 2718 {With 10 to 20% volatile matter}	0.60Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-85	Envitech Chemicals Specialities Pvt. Ltd.	HQ F. No. 01/87/50/293/AM19/DES.VII	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 3110067010 dt. 20.03.2018	RA F. No. 31/83/040/00170/AM18	

Subject: Fixation of norms in respect of Advance Authorization No. 3110067010 dated 20.03.2018.

Ashok Kumar

Decision: : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00385/AM17, the Committee decided to ratify the license as under:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PHPA-HT {Partially Hydrolysed Polyacrylamide containing Not Less Than 70% Acrylic Polymer K645}	279000Kg	POLYACRYLAMIDE K 645 {With 10 to 20% volatile matter}	180000Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-86	M/s STYLO TABLEWARES	HQ F. No. 01/87/050/00034/AM19/DES-VII	Status: Deferred
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 2410042292 dt.13.10.2017	RA F. No. 24/24/040/00001/AM18	

Subject: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 2410042292 dt. 13.10.2017.

Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-87	M/s SPERRY PLAST LTD	HQ F. No. 01/87/050/00366/AM17/DES-VI	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 0510399235 Dt:26.07.2016	RA F. No. 05/24/040/00178/AM17	

Subject: Fixation of norms in respect of Advance Authorization No. 0510399235 Dated:26.07.2016

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00366/AM17, the Committee decided to ratify the license as under:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
TPR/ Thermoplastic Compound/ TPE	200000Kg	Styrene Ethylene Butylene Styrene Co-Polymer/ Styrene Butadiene Styrene Co-Polymer (relevant grade)	108000Kg
		K-Resin, Styrene Butadiene Copolymer (relevant grade)	96000Kg
RA may take consequential action as per Policy / Procedures			

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Case No. A-88	M/s SPERRY PLAST LTD	HQ F. No. 01/87/050/ 00367/AM17/DES-VI	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 0510399213 Dt:26.07.2016	RA F. No. 05/24/040/00179/AM17	

Subject: Fixation of norms in respect of Advance Authorization No. 0510399213
Dated: 26.07.2016.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00366/AM17, the Committee decided to ratify the license as under:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
TPR/ Thermoplastic Compound/ TPE	200000Kg	Styrene Ethylene Butylene Styrene Co-Polymer/ SBS Co-Polymer/Styrene Butadiene Styrene Block Co-Polymer	108000Kg
		K-Resin, Styrene Butadiene Copolymer	96000Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-89	M/s SPERRY PLAST LTD	HQ F. No. 01/87/050/ 00085/AM18/DES-VI	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 0510402145 Dt:03.04.2017	RA F. No. 05/24/040/00660/AM17	

Subject: Fixation of norms in respect of Advance Authorization No. 0510402145
Dated:03.04.2017.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00366/AM17, the Committee decided to ratify the license as under:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
TPR/ Thermoplastic Compound/ TPE	125000Kg	Styrene Ethylene Butylene Styrene Co-Polymer/ SBS Co-Polymer/Styrene Butadiene Styrene Block Co-Polymer	37500Kg
		K-Resin, Styrene Butadiene Copolymer	90000Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-90	M/s SPERRY PLAST LTD	HQ F. No. 01/87/050/ 00304/AM18/DES-VI	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 0510403829 Dt: 29.08.2017	RA F. No. 05/24/040/00224/AM18	

Subject: Fixation of norms in respect of Advance Authorization No. 0510403829
dated 29.08.2017.

Deep Kumar

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00366/AM17, the Committee decided to ratify the license as under:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
TPR/ Thermoplastic Compound/ TPE	250000Kg	Styrene Ethylene Butylene Styrene Co-Polymer/ SBS Co-Polymer/Styrene Butadiene Styrene Block Co-Polymer (relevant grade)	100000Kg
		K-Resin, Styrene Butadiene Copolymer (relevant grade)	155000Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-91	M/s SPERRY PLAST LTD	HQ F. No. 01/87/050/00160/AM18/DES-VI	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 0510403114 Dt: 14.06.2017	RA F. No. 05/24/040/00123/AM18	

Subject: Fixation of norms in respect of Advance Authorization No. 0510403114 dated: 14.06.2017.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00366/AM17, the Committee decided to ratify the license as under:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
TPR/ Thermoplastic Compound/ TPE	125000Kg	Styrene Ethylene Butylene Styrene Co-Polymer/ SBS Co-Polymer/Styrene Butadiene Styrene Block Co-Polymer (relevant grade)	37500Kg
		K-Resin, Styrene Butadiene Copolymer (relevant grade)	90000Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-92	M/s SPERRY PLAST LTD	HQ F. No. 01/87/050/00020/AM18/DES-VI	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 0510401605 Dt:13.02.2017	RA F. No. 05/24/040/00575/AM17	

Subject: Fixation of norms in respect of Advance Authorization No. 0510401605 dated:13.02.2017.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00366/AM17, the Committee decided to ratify the license as under:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
TPR/ Thermoplastic Compound/ TPE	125000Kg	Styrene Ethylene Butylene Styrene Co-Polymer/ Styrene Butadiene Styrene Co-	37500Kg

Arup Kumar

		Polymer/SBS Block Co-Polymer (relevant grade)	
		K-Resin, Styrene Butadiene Copolymer (relevant grade)	90000Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-93	M/s SPERRY PLAST LTD	HQ F. No. 01/87/050/ 00467/AM17/DES-VI	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 0510401070 Dt:04.01.2017	RA F. No. 05/24/040/00490/AM17	

Subject: Fixation of norms in respect of Advance Authorization No. 0510401070
dated:04.01.2017.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00366/AM17, the Committee decided to ratify the license as under:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
TPR/ Thermoplastic Compound/ TPE	150000Kg	Styrene Ethylene Butylene Styrene Co- Polymer/ Styrene Butadiene Styrene Co- Polymer/SBS Block Co-Polymer (relevant grade)	45000Kg
		K-Resin, Styrene Butadiene Copolymer (relevant grade)	108000Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-94	M/s SPERRY PLAST LTD	HQ F. No. 01/87/050/ 00316/AM18/DES-VI	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 0510403107 Dt:13.06.2017	RA F. No. 05/24/040/00122/AM18	

Subject: Fixation of norms in respect of Advance Authorization No. 0510403107
dated:13.06.2017.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00366/AM17, the Committee decided to ratify the license as under:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
TPR/ Thermoplastic Compound/ TPE	125000Kg	Styrene Ethylene Butylene Styrene Co- Polymer/ SBS Co-Polymer/Styrene Butadiene Styrene Block Co-Polymer	37500Kg
		K-Resin, Styrene Butadiene Copolymer	90000Kg

A. P. K. Suman

RA may take consequential action as per Policy / Procedures

Case No. A-95	M/s Pavaman Poly Products Pvt. Ltd.	HQ F. No. 01/87/050/00190/AM19/DES-VI	Status: Deferred
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 0710110451Dt:23.09.2016	RA F. No. 07/24/040/00203/AM17	

Subject: Fixation of norms in respect of Advance Authorization
No. 0710110451 Dated:23.09.2016.

Decision: The committee considered the case as per agenda and decided to call from the firm Chemical names of three import items along with their complete description

Case No. A-96	Envitech Chemicals Specialities Pvt. Ltd.	HQ F. No. 01/87/50/384/AM17/DES.VII	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 3110066284 dt. 08.08.2016	RA F. No. 31/83/040/00056/AM17	

Subject: Fixation of norms in respect of Advance Authorization No. 3110066284
dated:08.08.2016.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00384/AM17, the Committee decided to adopt the following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PHPA-LT {Partially Hydrolysed Polyacrylamide containing 60% Acrylic Polymer 802}	1Kg	ACRYLIC POLYMER 802	0.60Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-97	Envitech Chemicals Specialities Pvt. Ltd.	HQ F. No. 01/87/50/351/AM16/DES.VII	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 3110065872 Dt:15.01.2016	RA F. No. 31/83/040/00150/AM16	

Subject: Fixation of norms in respect of Advance Authorization No. 3110065872
dated 15.01.2016.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00351/AM16, the Committee decided to adopt the following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PHPA-LT {Partially Hydrolysed Polyacrylamide containing Not Less Than 30% of Acrylic Polymer 801 and	1Kg	ACRYLIC POLYMER 801	0.300Kg

Arup Kumar

Acrylic Polymer 802 each }			
		ACRYLIC POLYMER 802	0.300Kg
		SODIUM SULPHATE	0.400Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-98	Envitech Chemicals Specialities Pvt. Ltd.	HQ F. No. 01/87/50/ 292/AM19/DES.VII	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 3110067009 Dt:20.03.2018	RA F. No. 31/83/040/00169/AM16	

Subject: Fixation of norms in respect of Advance Authorization
No. 3110067009 Dt:20.03.2018.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00351/AM16, the Committee decided to adopt the following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PHPA-LT{Partially Hydrolysed Polyacrylamide containing Not Less Than 60% of POLYACRYLAMIDE A 756}	1Kg	POLYACRYLAMIDE A 756	0.60Kg
		SODIUM SULPHATE (indigenous)	0.40Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-99	M/s Zenith Industrial Rubber Products Pvt. Ltd.	HQ F. No. 01/87/050/ 00102/AM19/DES-VII	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 0310819848 dt. 15.03.2018	RA F. No. 03/95/040/01082/AM18	

Subject: Inclusion of Import Item Plastic Pallets {Packing Material}

Decision: The committee considered the request of the firm and decided to include Import Item Plastic Pallets (Packing Material) Size 1100x1100x120mm with 235 Number with accountability clause, in the Minutes of Meeting No. 17 of Norms Committee-VII which was held on 24.10.2018.

Case No. A-100	WACKER METROARK CHEMICALS PVT LTD.	HQ F. No. 01/87/050/00250/AM16	Status: Approved
NC No.:09/AM20 Dated: 25.09.2019	Adv. Lic. No. and Date 0210206166 Dt: 18.09.2015	RA F. No. 02/24/040/00120/AM16	

A. L. P. K. S. Man

Subject: Corrected Comments.

Decision : Based on the revised technical comments of Department of Chemicals and Petro Chemicals, committee decided to adopt the following norms in place of the earlier norms fixed by Norms Committee-VII in its Meeting No.4 which was held on 19.06.2019 :

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
1.Belsil (R) UL 630 M5(Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	1Kg	Wacker PDM siloxane{ Poly Dimethyl Siloxane}	0.489Kg
		Marlon AS 3/ Rhodacal SS A/R (Linear Alkyl Benzene Sulphonic Acid)	0.0387Kg
		Iso Tridecanol Ethoxylated/Iso Tridecyl Alcohol (Lutensol TO 108/TO 5/TO 6/TO 3/TO 12 Marlipal O 13-109/O 13-50/ O13-30/O 13-60 Imbentin- T 100 90%/T-050/ T-030)	0.0143Kg
		Packing Material	As per policy, if applicable
2.Belsil (R) UL 630 M5(Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	1Kg	Dimethylcyclsiloxane/ Dimethylcyclsiloxane mixture (DMC)/KF -9702-T Methylsiloxanes (Organo- Inorganic Compound)	0.489Kg
		Marlon AS 3/ Rhodacal SS A/R (Linear Alkyl Benzene Sulphonic Acid)	0.0387Kg
		Iso Tridecanol Ethoxylated/Iso Tridecyl Alcohol (Lutensol TO 108/TO 5/TO 6/TO 3/TO 12 Marlipal O 13-109/O 13-50/ O13-30/O 13-60 Imbentin- T 100 90%/T-050/ T-030)	0.0143Kg
		Packing Material	As per policy, if applicable
3. Belsil (R) UL 9810 M5(Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	1Kg	Wacker PDM siloxane{ Poly Dimethyl Siloxane}	0.452Kg
		Marlon AS 3/ Rhodacal SS A/R {Liner Alkyl Benzene Sulphonic Acid}	0.0543Kg
		Iso Tridecanol Ethoxylated/Iso Tridecyl Alcohol Lutensol TO 108/TO 6/TO 3/TO 12 Marlipal O 13-109/O 13-50/ O13-30/O 13-60 Imbentin- T 100 90%/T- 050/ T-030	0.059Kg
		Packing Material	As per policy, if applicable
4. Belsil (R) UL 9810 M5(Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	1Kg	Dimethylcyclsiloxane/ Dimethylcyclsiloxane mixture (DMC)/KF -9702-T Methylsiloxanes (Organo- Inorganic Compound)	0.452Kg

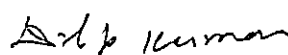
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		Marlon AS 3/ Rhodacal SS A/R {Liner Alkyl Benzene Sulphonic Acid}	0.054Kg
		Iso Tridecanol Ethoxylated/Iso Tridecyl Alcohol (Lutensol TO 108/TO 6/TO 3/TO 12 Marlipal O 13-109/O 13-50/ O13/O13/O 13-60 Imbentin- T 100 90%/ T- 050/ T-030)	0.059Kg
		Packing Material	As per policy, if applicable
5. Belsil (R) HL 2999 M3 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	1Kg	Wacker PDM siloxane{Poly Dimethyl Siloxane}	0.5950Kg
		Iso Tridecanol Ethoxylated/Iso Tridecyl Alcohol (Lutensol TO 108/TO 5/TO 6/TO 3/TO 12 Marlipal O 13-109/O 13-50/ O13-30/O 13-60 Imbentin- T 100 90%/T-050/ T-030)	0.0350Kg
		Wacker Silazane HMN {Hexamethyldisilazane}	0.00177Kg
		Sodium Benzoate	0.0045Kg
		CITRIC ACID ANHYDROUS 2-Hydroxy 1,2,3 Propane Tricarboxylic Acid	0.0033Kg
		RHODICARE T (Xanthan Gum)	0.0013Kg
		HEXAMETHYLDISILOXANE	0.00008Kg
		Packing Material	As per policy, if applicable
6. Belsil (R) HL 2999 M3 (Emulsion of Silicone Fluid/ Dimethyl Polysiloxane)	1 Kg	Wacker PDM Siloxane/EXT LINEAR/EXT LINER{ Poly Dimethyl Siloxane}	0.595Kg
		Iso Tridecanol Ethoxylated/Iso Tridecyl Alcohol (Lutensol TO 108/TO 5/TO 6/TO 3/TO 12 Marlipal O 13-109/O 13-50/ O13-30/O 13-60 Imbentin- T 100 90%/T-050/ T-030)	0.0350Kg
		Wacker Silazane HMN (Hexamethyldisilazane)	0.00177Kg
		Sodium Benzonate	0.0045 Kg
		CITRIC ACID ANHYDROUS 2-Hydroxy 1,2,3 Propane Tricarboxylic Acid	0.0033Kg
		RHODICARE T (Xanthan Gum)	0.0013Kg
		HEXAMETHYLDISILOXANE	0.00008Kg
		Packing Material	As per policy, if applicable

A. L. J. Kumar

7. Belsil (R) UL 9819 (Emulsion of Silicone Fluid/ Dimethyl Polysiloxane)	1Kg	Wacker PDM Siloxane{ Poly Dimethyl Siloxane}	0.440Kg
		Iso Tridecanol Ethoxylated/Iso Tridecyl Alcohol (Lutensol TO 108/TO 5/TO 6/TO 3/TO 12 Marlipal O 13-109/O 13-50/ O13-30/O 13-60 Imbentin- T 100 90%/T-050/ T-030	0.0470Kg
		Marlon AS 3/ Rhodacal SS A/R {Linear Alkyl Benzene Sulphonic Acid}	0.0377Kg
		2- Methyl- 4- Isothiazolin-3-one	0.00113Kg
		5-Chloro-2- Methyl- 4 Isothiazolin-3-one Kathon CG /Microcare ITO	0.0005Kg
		Packing Material	As per policy, if applicable
8. Belsil (R) ADM 331 (Emulsion of Amino Silicone Fluid/Amino Polysiloxane)	1Kg	Wacker PDM Siloxane{Poly Dimethyl Siloxane}	0.348Kg
		Wacker AK 10 (Dimethyl Polysiloxane)	0.00894Kg
		Silane PC 1220/Geinosil GF 95/Silane USI D1311/ JH-A 602 Silane Coupling Agent (Amino Ethyl Amino Propyl Methyl Dimethoxy Silane)	0.00363Kg
		CITRIC ACID ANHYDROUS 2-Hydroxy 1,2,3 Propane Tricarboxylic Acid	0.00417Kg
		Sodium Benzoate	0.0046Kg
		HEXAMETHYLDISILOXANE	0.00002Kg
		DEHYQUART A CA Cetrimonium Chloride	0.010Kg
		Packing Material	As per policy, if applicable
9.Powersoft (R) 270 (Emulsion of Amino Silicone Fluid/Amino Polysiloxane)	1Kg	Wacker PDM Siloxane{Poly Dimethyl Siloxane}	0.383Kg
		Iso Tridecanol Ethoxylated/Iso Tridecyl Alcohol (Lutensol TO 108/TO 5/TO 6/TO 3/TO 12 Marlipal O 13-109/O 13-50/ O13-30/O 13-60 Imbentin- T 100 90%/T-050/ T-030	0.185Kg
		Silane PC 1220/Geinosil GF 95/Silane USI D1311/ JH-A 602 Silane Coupling Agent (Amino Ethyl Amino Propyl Methyl Dimethoxy Silane)	0.0137Kg
		HEXAMETHYLDISILOXANE	0.00005Kg

		Packing Material	As per policy, if applicable
10. Wacker (R) Finish CT 183E / Wacker (R) Finish CT 190M (Emulsion of Amino Silicone Fluid/Amino Polysiloxane)	1Kg	Wacker PDM Siloxane{ Poly Dimethyl Siloxane}	0.01778Kg
		Lutensol XL 80/Lutensol XL 50 Mono{2 Propylheptyl}, ether, polymer with Oxirane	0.0869Kg
		Iso Tridecanol Ethoxylated/Iso Tridecyl Alcohol (Lutensol TO 108/TO 5/TO 6/TO 3/TO 12 Marlipal O 13-109/O 13-50/O 13-30/O 13-60 Imbentin- T 100 90%/T-050/ T-030)	0.0188Kg
		Silane PC 1220/Geinosil GF 95/Silane USI D1311/ JH-A 602 Silane Coupling Agent (Amino Ethyl Amino Propyl Methyl Dimethoxy Silane)	0.0089Kg
		HEXAMETHYLDISILOXANE	0.00001Kg
		Packing Material	As per policy, if applicable
11. Wacker (R) Finish CT 933E (Emulsion of Amino Silicone Fluid/Amino Polysiloxane)	1Kg	Wacker PDM Siloxane{Poly Dimethyl Siloxane}	0.1606 Kg
		Lutensol XL 80/Lutensol XL 50 Mono{2 Propylheptyl}, either , polymer with Oxirane	0.079 Kg
		Iso Tridecanol Ethoxylated/ Iso Tridecyl Alcohol (Lutensol TO 108/TO 5/TO 6/TO 3/TO 12 Marlipal O 13-109/O 13-50/O 13-60 Imbentin- T 100 90%/ T-030)	0.0168 Kg
		Silane PC 1220/Geinosil GF 95/Silane USI D1311/ JH-A 602 Silane Coupling Agent (Amino Ethyl Amino Propyl Methyl Dimethoxy Silane)	0.0081 Kg
		HEXAMETHYLDISILOXANE	0.00001 Kg
		Pluronic F 127 Prill /Poloxamer 407/Synperonic PE /F127 (Flake)	0.0472Kg
		Packing Material	As per policy, if applicable
12. Wetsoftl (R) 237 Cone (Emulsion of Speciality Polysiloxane)	1Kg	Wetsoft NE 809/ Wetsoft NE 810/ Wacker Intermediate C 404/Wacker Intermediate C 405 {Specialty Polysioxane}	0.701Kg
		Packing Material	As per policy, if applicable



13. Wetsoftl (R) 333 Cone (Emulsion of Speciality Polysiloxane)	1Kg	Wetsoft NE 809/ Wetsoft NE 810/ Wacker Intermediate C 404/Wacker Intermediate C 405 {Specialty Polysiloxane}	0.113Kg
		Lutensol 80/Lutensol XP 50 Poly{Oxy 1,2 ethanediyl} alpha 2 Propylheptyl, omega hydroxyl 2 Propylheptanol	0.0121Kg
		BAYPRET USV (Modified Polyether, Aqueous preparation)	0.1645Kg
		2- Methyl- 4- Isothiazolin-3-one	0.001Kg
		Packing Material	As per policy, if applicable
14. Belsil (R) 2899 (Emulsion of Silicone Fluid/Dimethyl Polysiloxane)	1Kg	Wacker PDM Siloxane {Poly Dimethyl Siloxane}	0.577 Kg
		Wacker Silazane HMN (Hexamethyldisilazane)	0.0017 Kg
		HEXAMETHYLDISILOXANE	0.00009 Kg
		PLURIOLE 200 (Polyethylene Glycol)	0.00498 Kg
		Pluronic F 127 Prill /Poloxamer 407/ Synperonic PE /F127 (Flake)	0.0299Kg
		RHODICARE T (Xanthan Gum)	0.00166
		CITRIC ACID ANHYDROUS 2-Hydroxy 1,2,3 Propane Tricarboxylic Acid	0.00326
		Sodium Benzoate	0.0045
		Packing Material	As per policy, if applicable
RA may take consequential action as per Policy / Procedures			

ONLINE CASES

1	Case No.:30/25/87-ALC1/2018	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/01227/AM19/	RLA File :04/24/040/00100/AM16/	Lic.No/Date:0410160835 24.07.2015	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT

2	Case No.:337/24/87-ALC1/2018	Party Name: SHAKTI ECOGREEN	Meet No/Date:9/87-ALC1/2019	Status: Deferred
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HQ File :01/87/050/01143/AM19/	RLA File :06/24/040/00023/AM16/	25.09.2019 Lic.No/Date:0610038207 25.08.2015	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

Case No.:27/25/87- ALC1/2018	Party Name: SRF LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
3 HQ File :01/87/050/01224/AM19/	RLA File :04/24/040/00032/AM16/	Lic.No/Date:0410161052 28.09.2015	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA Head and deferred the case			

Case No.:390/24/87- ALC1/2018	Party Name: KATALINE INFRAPRODUCTS PVT. LTD.	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
4 HQ File :01/87/050/01196/AM19/	RLA File :50/24/040/00012/AM16/	Lic.No/Date:5010002226 20.10.2015	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

Case No.:348/24/87- ALC1/2018	Party Name: RATHNA PACKAGING INDIA PVT.LTD,	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Approved
HQ File :01/87/050/01154/AM19/	RLA File :07/24/040/00275/AM16/	Lic.No/Date:0710109070 23.11.2015	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/01154/AM19, the Committee decided to adopt following norms :-			

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY ALLOWED IN KG
MULTILAYER PRINTED FLEXIBLE (PACKAGING MATERIAL) LAMINATED FILM ROLLS (containing polyethylene and polyster)	1Kg	LOW DENSITY POLYETHYLENE (LDPE)	0.0840Kg
		LINEAR LOW DENSITY POLYETHYLENE (LLDPE)	0.2940Kg
		METALLOCENE LINEAR LOW DENSITY POLYETHYLENE- MLLDPE/ HIGH DENSITY POLYETHYLENE- HDPE	0.4620Kg
		POLYETHYLENE TEREPHTHALATE (BO PET)	0.2040Kg

RA may take consequential action as per Policy / Procedures

Case No.: 31/25/87- ALC1/2018	Party Name: OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date: 9/87- ALC1/2019 25.09.2019	Status: Approved
HQ File :01/87/050/01228/AM19/	RLA File :04/24/040/00215/AM16/	Lic.No/Date: 0410161604 12.02.2016	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01228/AM19, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY ALLOWED IN KG
XANTHAN GUM LIQUID (FOR INDUSTRIAL USE ONLY) {CONTINING MINIMUM 45% OF SOLID XANTHAN GUM}	1000.000MT	XANTHAN GUM (FOR INDUSTRIAL USE ONLY)	450.000MT
		ORGANOPHILIC CLAY	50.000MT
RA may take consequential action as per Policy / Procedures			

Case No.: 128/24/87- ALC1/2018	Party Name: RATHNA PACKAGING INDIA PVT.LTD,	Meet No/Date: 9/87- ALC1/2019 25.09.2019	Status: Approved
HQ File :01/87/050/00934/AM19/	RLA File :07/24/040/00161/AM17/	Lic.No/Date: 0710110389 08.09.2016	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {sk}) in File No. 01/87/050/00934/AM19, the Committee decided to adopt following norms :-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY ALLOWED IN KG
MULTILAYER PRINTED FLEXIBLE (PACKAGING MATERIAL) LAMINATED FILM ROLLS (containing polyethylene and polyster)	1Kg	LOW DENSITY POLYETHYLENE (LDPE)	0.0840Kg
		LINEAR LOW DENSITY POLYETHYLENE (LLDPE)	0.2940Kg
		METALLOCENE LINEAR LOW DENSITY POLYETHYLENE- MLLDPE/ HIGH DENSITY POLYETHYLENE- HDPE	0.4620Kg
		POLYETHYLENE TEREPHTHALATE (BO PET)	0.2040Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 101/24/87- ALC1/2018	Party Name: RAJSHA CHEMICALS PVT.LTD,	Meet No/Date: 9/87- ALC1/2019 25.09.2019	Status: Deferred
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Dr. P. K. Mani

HQ File :01/87/050/00907/AM19/	RLA File :34/24/040/00168/AM17/	Lic.No/Date:3410042610 20.10.2016
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM}		

Case No.: 375/24/87- ALC1/2018	Party Name: SAGAR POLYTECHNIK LTD	Meet No/Date: 9/87- ALC1/2019 25.09.2019	Status: Deferred
9 HQ File :01/87/050/01181/AM19/	RLA File :24/24/040/00015/AM17/	Lic.No/Date:2410042077 26.10.2016	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA Head and deferred the case			

Case No.: 138/24/87- ALC1/2018	Party Name: BASRUR UNISEAL PRIVATE LIMITED.,	Meet No/Date: 9/87- ALC1/2019 25.09.2019	Status: Deferred
10 HQ File :01/87/050/00944/AM19/	RLA File :07/24/040/00174/AM17/	Lic.No/Date:0710110989 18.01.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			

Case No.: 376/24/87- ALC1/2018	Party Name: SAGAR POLYTECHNIK LTD	Meet No/Date: 9/87- ALC1/2019 25.09.2019	Status: Approved
HQ File :01/87/050/01182/AM19/	RLA File :24/24/040/00029/AM17/	Lic.No/Date:2410042133 25.01.2017	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01182/AM19, the Committee decided to ratify the license as under:-			

11	EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY ALLOWED IN KG
	CPVC PIPE (ITC HS CODE: 3917 23 90) OR CPVC FITTINGS (ITC HS CODE: 3917 40 00)	100000.000Kg	CPVC RESIN	89000.000Kg
			RELEVANT STABILIZER	8000.000Kg
			RELEVANT ADDITIVES	8000.000Kg
RA may take consequential action as per Policy / Procedures				

Case No.: 180/24/87- ALC1/2018	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date: 9/87- ALC1/2019 25.09.2019	Status: Deferred
12 HQ File :01/87/050/00986/AM19/	RLA File :07/24/040/00233/AM17/	Lic.No/Date:0710111105 08.02.2017	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA Head and deferred the case			

13 Case No.: 114/24/87- ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date: 9/87- ALC1/2019	Status: Approved
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Deep Kumar

		25.09.2019	
HQ File :01/87/050/00920/AM19/	RLA File :34/24/040/00318/AM17/	Lic.No/Date:3410043082 30.03.2017	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00920/AM19, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY ALLOWED IN KG
STYRENE ACRYLIC RESIN (SPTR)	500000.000Kg	STYRENE	375000.000Kg
		METHACRYLIC ACID	5000.000Kg
		BUTYL ACRYLATE	125000.000Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 117/24/87-ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date: 9/87-ALC1/2019 25.09.2019	Status: Approved
HQ File :01/87/050/00923/AM19/	RLA File :34/24/040/00329/AM17/	Lic.No/Date:3410043083 30.03.2017	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00923/AM19, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY ALLOWED IN KG
ACRYLIC RESIN (SPCRYL MOFG / SPCRYL LOFG / SPCRYL HOFG / SPCRYL LOP / SPCRYL 160) (STYRENE METHYL METHACRYLATE CO-POLYMER RESIN) [NON VOLATILE MATTER CONTENT MINIMUM 99%}	500000.000Kg	STYRENE	137219.7Kg
		ALFA METHYL STYRENE	182959.6Kg
		ACRYLIC ACID	182959.6Kg
		BUTYL ACRYLATE	22867Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 6/9/87-ALC1/2019	Party Name: LUCRO,	Meet No/Date: 9/87-ALC1/2019 25.09.2019	Status: Deferred
HQ File :01/87/050/00285/AM20/	RLA File :03/95/040/00120/AM18/	Lic.No/Date:0310813194 11.05.2017	

Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm

Case No.: 107/24/87-ALC1/2018	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date: 9/87-ALC1/2019 25.09.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:3410043209	

Aditya Kumar

01/87/050/00913/AM19/ :34/24/040/00250/AM17/ 22.05.2017

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:102/23/87-ALC1/2018	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Approved
HQ File :01/87/050/00800/AM19/	RLA File :34/24/040/00066/AM18/	Lic.No/Date:3410043423 30.08.2017	

17 **Decision :** Based on the decision taken by Norms Committee-VII in its Meeting No.1 which was held on 10.04.2019 {Case No. A-24}, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Fluoroelastomer Ter-Polymer Ionic Curable (FKM - Fluonox)	1Kg	Vinylidene Fluoride VF2 (VDF)	0.466Kg
		Hexafluoropropylene (HFP)	0.410Kg
RA may take consequential action as per Policy / Procedures			

Case No.:35/9/87-ALC1/2017	Party Name: ARCHROMA INDIA PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Approved
HQ File :01/87/050/00476/AM18/	RLA File :03/94/040/00495/AM18/	Lic.No/Date:0310815735 13.09.2017	

18 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00476/AM18, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Solusoft SE1 Oil liq [SILICONE OIL MINIMUM 96% Non Volatile Matter }	152785.000Kg	WACKER CYCLEN D 4{DIMETHYL SILOXANE]	88004.160Kg
		TETRA BUTYL AMMONIUM HYDROXIDE 40% SOLUTION	305.570Kg
		3-(2-AMINOETHYLAMINO) PROPYLDIMETHOXYMETHYLSILANE	3666.840Kg
		IMBETIN-T/65 [TRIDECYLALCOHOL]	16653.560Kg
RA may take consequential action as per Policy / Procedures			

Case No.:214/24/87-ALC1/2018	Party Name: RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
19 HQ File :01/87/050/01020/AM19/	RLA File :34/24/040/00254/AM18/	Lic.No/Date:3410043773 03.01.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC {DNM}

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20	Case No.:2/19/87- ALC1/2018	Party Name: PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00496/AM19/	RLA File :09/24/040/00563/AM18/	Lic.No/Date:0910065993 16.02.2018	

Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA Head and deferred the case

21	Case No.:103/23/87- ALC1/2018	Party Name: PRISTINE MELAMINE LLP	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00801/AM19/	RLA File :34/24/040/00394/AM18/	Lic.No/Date:3410043993 22.03.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT

22	Case No.:162/24/87- ALC1/2018	Party Name: PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00968/AM19/	RLA File :03/95/040/01014/AM17/	Lic.No/Date:0310820677 26.04.2018	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product
- Whether import of PET is in film form or granule form
- Manufacturing process does not indicate use of PET.
- Whether export is printed or unprinted
- Percentage of Non Volatile Matter in Adhesive and Ink

23	Case No.:106/24/87- ALC1/2018	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00912/AM19/	RLA File :34/24/040/00085/AM19/	Lic.No/Date:3410044236 12.06.2018	

Adp Kumar

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

24	Case No.:108/24/87-ALC1/2018	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00914/AM19/	RLA File :34/24/040/00084/AM19/	Lic.No/Date:3410044237 12.06.2018	

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

25	Case No.:25/12/87-ALC1/2018	Party Name: G.B.SPORTS	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Approved
	HQ File :01/87/050/00244/AM19/	RLA File :05/23/040/00125/AM19/	Lic.No/Date:0510406854 14.06.2018	

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/366/2018/-TSW dated 11.09.2019, Committee decided to adopt following norms:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
LATEX BALLOONS ASSORTED COLORS & SIZES	28331.000Kg	NATURAL RUBBER LATEX IN ALL FORMS (with 60% DRC)	49343.2Kg
RA may take consequential action as per Policy / Procedures			

26	Case No.:105/23/87-ALC1/2018	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Rejected
	HQ File :01/87/050/00803/AM19/	RLA File :34/24/040/00133/AM19/	Lic.No/Date:3410044314 09.07.2018	

Decision : The committee noted that a DL was issued to firm on 26.06.2019, which was followed by a reminder on 26.08.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.

27	Case No.:104/23/87-ALC1/2018	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Rejected
	HQ File :01/87/050/00802/AM19/	RLA File :34/24/040/00128/AM19/	Lic.No/Date:3410044337 18.07.2018	

Decision : The committee noted that a DL was issued to firm on 26.06.2019, which was followed by a reminder on 26.08.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.

28	Case No.:124/24/87-ALC1/2018	Party Name: RATHNA PACKAGING INDIA PVT.LTD,	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Approved
	HQ File	RLA File	Lic.No/Date:0710113709	

Signature

:01/87/050/00930/AM19/ :07/24/040/00105/AM19/ 13.08.2018

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00930/AM19, the Committee decided to ratify the license as under :-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
MULTILAYER PRINTED FLEXIBLE (PACKAGING MATERIAL) LAMINATED FILM ROLLS (containing polyethylene and polyster)	1000000Kg	LOW DENSITY POLYETHYLENE (LDPE)	168000KG
		LINEAR LOW DENSITY POLYETHYLENE (LLDPE)	672000Kg

RA may take consequential action as per Policy / Procedures

Case No.:65/21/87-ALC1/2018	Party Name: MRK HEALTHCARE PVT. LTD.	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Rejected
29 HQ File :01/87/050/00614/AM19/	RLA File :03/95/040/00571/AM19/	Lic.No/Date:0310823869 19.09.2018	

Decision : The committee considered the case as per agenda and noted that there is no material balance between Import and Export. Therefore, committee decided to reject the case.

Case No.:66/21/87-ALC1/2018	Party Name: MRK HEALTHCARE PVT. LTD.	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Rejected
30 HQ File :01/87/050/00615/AM19/	RLA File :03/95/040/00572/AM19/	Lic.No/Date:0310823872 19.09.2018	

Decision : The committee considered the case as per agenda and noted that there is no material balance between Import and Export. Therefore, committee decided to reject the case.

Case No.:43/17/87-ALC1/2018	Party Name: G.B.SPORTS	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Approved
HQ File :01/87/050/00435/AM19/	RLA File :05/23/040/00269/AM19/	Lic.No/Date:0510407861 24.09.2018	

31 **Decision :** Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/366/2018/-TSW dated 11.09.2019, Committee decided to adopt following norms:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
LATEX BALLOONS (ASSORTED COLORS & SIZES)	27319.000Kg	NATURAL RUBBER LATEX IN ALL FORMS (60% DRC)	47580.44Kg

RA may take consequential action as per Policy / Procedures

Case No.:90/21/87-ALC1/2018	Party Name: SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Approved
32 HQ File	RLA File	Lic.No/Date:0310824160	

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:01/87/050/00639/AM19/ :03/95/040/00929/AM18/ 03.10.2018

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00930/AM19, the Committee decided to ratify the license as under :-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
LOW TACK PROTECTIVE FILM (RUBBER BASED)	100000.000Kg	ENHANCED POLYETHYLENE RESIN/ LLDPE GRANULS	79069Kg
		LDPE GRANULES	14556Kg
		SYNTHETIC RUBBER {SBC}	15026Kg
		POLYISOBUTYLENE / POLBUTENE / PIB	1408Kg
		HDPE GRANULES	939Kg

RA may take consequential action as per Policy / Procedures

Case No.:121/21/87-
ALC1/2018 Party Name: SNF [INDIA]
PVT. LTD., Meet No/Date:9/87-
ALC1/2019
25.09.2019 Status:
Deferred

33 HQ File :01/87/050/00670/AM19/ RLA File :26/24/040/00012/AM19/ Lic.No/Date:2610012854
15.10.2018

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:115/21/87-
ALC1/2018 Party Name: KA
PREVULCANISED LATEX
PRIVATE LIMITED Meet No/Date:9/87-
ALC1/2019
25.09.2019 Status:
Approved

HQ File :01/87/050/00664/AM19/ RLA File :10/24/040/00051/AM19/ Lic.No/Date:1010060053
01.11.2018

34 **Decision :** Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-7/52/2019-TSW dated 19.09.2019, Committee decided to adopt following norms:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
PREVULCANISED LATEX {DRC58.5% to 58.9%}	1063830.000Kg	CENTRIFUGED LATEX - 60% DRC	1000000Kg

RA may take consequential action as per Policy / Procedures

Case No.:113/21/87-
ALC1/2018 Party Name: CREST
COMPOSITES &
PLASTICS PVT. LTD. Meet No/Date:9/87-
ALC1/2019
25.09.2019 Status:
Approved

HQ File :01/87/050/00662/AM19/ RLA File :08/24/040/00255/AM19/ Lic.No/Date:0810143840
13.11.2018

35 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00662/AM19, the Committee decided to adopt following norms :-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
CT 7022- SATURATED POLYESTER RESIN	1Kg	MONO ETHLENE GLYCOL	0.0352Kg

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		GLYCERINE	0.0483Kg
		NEO PENTYL GLYCOL	0.1092Kg
		PHTHALIC ANHYDRIDE	0.3907Kg
		LAURIC ACID	0.0417Kg
		BUTYLE CELLOSOLVE	0.0676Kg
RA may take consequential action as per Policy / Procedures			

Case No.:95/21/87- ALC1/2018	Party Name: VINYL TUBES PVT.LTD.,	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
36 HQ File :01/87/050/00644/AM19/	RLA File :05/24/040/00458/AM19/	Lic.No/Date:0510408482 20.11.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}			

Case No.:21/22/87- ALC1/2018	Party Name: SRI RAMKARTHIC POLYMERS PRIVATE LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Approved
HQ File :01/87/050/00695/AM19/	RLA File :32/24/040/00046/AM19/	Lic.No/Date:3210078784 17.12.2018	
37	Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-7/52/2019-TSW dated 19.09.2019, Committee decided to adopt following norms:		
	EXPORT ITEM	QUANTITY	IMPORT ITEM
	RUBBER MOULDED COMPONENTS SHED VARIOUS SIZE	140679.600Kg	POWERSIL (R) 310C6 MH- IN/L2-8/7046 {SILICONE RUBBERS-POLYSILOXANES OR POLYDIMETHYLSILOXANES}
			138485Kg
RA may take consequential action as per Policy / Procedures			

Case No.:193/24/87- ALC1/2018	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
38 HQ File :01/87/050/00999/AM19/	RLA File :56/24/040/00027/AM19/	Lic.No/Date:5610005529 18.12.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

Case No.:8/23/87- ALC1/2018	Party Name: ARCHROMA INDIA PRIVATE LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Approved
39 HQ File :01/87/050/00706/AM19/	RLA File :03/94/040/00814/AM19/	Lic.No/Date:0310825879 21.12.2018	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00476/AM18, the Committee decided to ratify the license as under:-			
	EXPORT ITEM	QUANTITY	IMPORT ITEM
			QUANTITY

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Solusoft SE1 Oil liq [SILICONE OIL MINIMUM 96% Non Volatile Matter }	200000 Kg	WACKER CYCLEN D 4{DIMETHYL SILOXANE]	11520 Kg
		TETRA BUTYL AMMONIUM HYDROXIDE 40% SOLUTION	400 Kg
		3-(2-AMINOETHYLAMINO) PROPYLDIMETHOXYMETHYLSILANE	4800 Kg
		IMBETIN-T/65 [TRIDECYL ALCOHOL]	21800 Kg
RA may take consequential action as per Policy / Procedures			

Case No.:24/22/87- ALC1/2018	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Rejected
40 HQ File :01/87/050/00698/AM19/	RLA File :30/24/040/00046/AM19/	Lic.No/Date:3010104543 27.12.2018	
Decision : The committee noted that a DL was issued to firm on 26.06.2019, which was followed by a reminder on 26.08.2019. However, firm not replied to the DL. Therefore, committee decided to reject the case.			

Case No.:215/24/87- ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
41 HQ File :01/87/050/01021/AM19/	RLA File :03/94/040/00832/AM19/	Lic.No/Date:0310826209 07.01.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

Case No.:217/24/87- ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
42 HQ File :01/87/050/01023/AM19/	RLA File :03/94/040/00833/AM19/	Lic.No/Date:0310826211 07.01.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

Case No.:218/24/87- ALC1/2018	Party Name: PRISTINE MELAMINE LLP	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
43 HQ File :01/87/050/01024/AM19/	RLA File :34/24/040/00307/AM19/	Lic.No/Date:3410044805 08.01.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			

44 Case No.:98/23/87- ALC1/2018	Party Name: MAX SPECIALITY FILMS	Meet No/Date:9/87- ALC1/2019	Status: Approved
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	LIMITED	25.09.2019	
HQ File :01/87/050/00796/AM19/	RLA File :22/24/040/00061/AM19/	Lic.No/Date:2210016056 11.01.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00796/AM19, the Committee decided to adopt the following norms:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
THERMAL BOPP FILM	1Kg	POLYPROPYLENE GRANULES (HOMOPOLYMER)	0.4450Kg
		POLYPROPYLENE GRANULES (COPOLYMER)	0.0953Kg
		POLYPROPYLENE ADDITIVE COMPOUNDS	0.0953Kg
		POLYPROPYLENE MASTERBATCH	0.0233Kg
		EVA COPOLYMER (ETHYLENE VINYL ACETATE)	0.5167Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 66/23/87-ALC1/2018	Party Name: PIONEER POLYLEATHERS LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Rejected
HQ File :01/87/050/00764/AM19/	RLA File :05/24/040/00582/AM19/	Lic.No/Date:0510409333 15.01.2019	
Decision : The committee noted that a DL was issued to firm on 26.06.2019, which was followed by a reminder on 26.08.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.			

Case No.: 225/24/87-ALC1/2018	Party Name: SUPARNA CHEMICALS LTD.,	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Approved
HQ File :01/87/050/01031/AM19/	RLA File :03/95/040/01060/AM19/	Lic.No/Date:0310826406 16.01.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/01031/AM19, the Committee decided to adopt following norms :-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
SYNTHETIC KETONIC RESIN CYCLOHEXANONE BASED CONTAINS EXEMPT MATERIAL IN EXPORT PRODUCT 1) CYCLOHEXANONE - 365500 KGS (0.85KG /1KG) 2) PARAFORMALDEHYDE (90%-92%) -245100 KGS (0.57KG/1KG)	1Kg	CYCLOHEXANONE	0.85Kg
		PARAFORMALDEHYDE (90% -92%)	0.57Kg
RA may take consequential action as per Policy / Procedures			

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47	Case No.:277/24/87-ALC1/2018	Party Name: JIGER PLAST [INDIA]	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/01083/AM19/	RLA File :03/94/040/00850/AM19/	Lic.No/Date:0310826397 16.01.2019	
Decision : The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.				

48	Case No.:282/24/87-ALC1/2018	Party Name: JIGER PLAST [INDIA]	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/01088/AM19/	RLA File :03/94/040/00856/AM19/	Lic.No/Date:0310826403 16.01.2019	
Decision : The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.				

49	Case No.:235/24/87-ALC1/2018	Party Name: PIONEER POLYLEATHERS LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/01041/AM19/	RLA File :05/24/040/00604/AM19/	Lic.No/Date:0510409474 25.01.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case				

50	Case No.:100/23/87-ALC1/2018	Party Name: AUM UDYOG	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Rejected
	HQ File :01/87/050/00798/AM19/	RLA File :22/24/040/00081/AM19/	Lic.No/Date:2210016072 29.01.2019	
Decision : The committee noted that a DL was issued to firm on 26.06.2019, which was followed by a reminder on 26.08.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.				

51	Case No.:252/24/87-ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/01058/AM19/	RLA File :03/94/040/00915/AM19/	Lic.No/Date:0310826733 31.01.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case				

52	Case No.:253/24/87-ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/01059/AM19/	RLA File :03/94/040/00914/AM19/	Lic.No/Date:0310826734 31.01.2019	

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Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

53	Case No.:261/24/87- ALC1/2018	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/01067/AM19/	RLA File :30/24/040/00050/AM19/	Lic.No/Date:3010104582 04.02.2019	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

54	Case No.:268/24/87- ALC1/2018	Party Name: COSMO FILMS LTD	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/01074/AM19/	RLA File :03/94/040/00942/AM19/	Lic.No/Date:0310826828 05.02.2019	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

55	Case No.:270/24/87- ALC1/2018	Party Name: COSMO FILMS LTD	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/01076/AM19/	RLA File :03/94/040/00957/AM19/	Lic.No/Date:0310826832 05.02.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}			

56	Case No.:274/24/87- ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/01080/AM19/	RLA File :03/94/040/00954/AM19/	Lic.No/Date:0310826854 06.02.2019	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

57	Case No.:297/24/87- ALC1/2018	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/01103/AM19/	RLA File :56/24/040/00026/AM19/	Lic.No/Date:5610005577 14.02.2019	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

58	Case No.:298/24/87-	Party Name: MULTIBASE	Meet No/Date:9/87-	Status:
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ALC1/2018	INDIA LIMITED,	ALC1/2019 25.09.2019	Approved
HQ File :01/87/050/01104/AM19/	RLA File :03/95/040/01171/AM19/	Lic.No/Date:0310827055 15.02.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01104/AM19, the Committee decided to ratify the license as under:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Polymer for Toothbrush Handle - Thermoplastic Elastomer - TPE	38000.000Kg	Styrene Ethylene Butylene Styrene / Styrene Butadiene Styrene / Thermoplastic Rubber (TPR) {Relevant Grade}	11289.3Kg
		White Mineral Oil	13170.8Kg
		Polypropylene Granules	5644.6Kg
		Calcium Carbonate	8278.8Kg
		Antioxidant	376.3Kg
RA may take consequential action as per Policy / Procedures			

Case No.:8/25/87-ALC1/2018	Party Name: ARCHROMA INDIA PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
59 HQ File :01/87/050/01205/AM19/	RLA File :03/94/040/01023/AM19/	Lic.No/Date:0310827305 26.02.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC {SK}			

Case No.:1/25/87-ALC1/2018	Party Name: RATHNA PACKAGING INDIA PVT.LTD,	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Approved
HQ File :01/87/050/01198/AM19/	RLA File :07/24/040/00271/AM19/	Lic.No/Date:0710114590 27.02.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00930/AM19, the Committee decided to ratify the license as under :-			
60 EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
MULTILAYER PRINTED FLEXIBLE (PACKAGING MATERIAL) LAMINATED FILM ROLLS (containing polyethylene and polyester)	1000000Kg	LOW DENSITY POLYETHYLENE (LDPE)	168000kg
		LINEAR LOW DENSITY POLYETHYLENE (LLDPE)	672000Kg
RA may take consequential action as per Policy / Procedures			

Case No.:4/1/87-ALC1/2019	Party Name: VACMET INDIA LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
61 HQ File :01/87/050/01234/AM19/	RLA File :06/24/040/00072/AM19/	Lic.No/Date:0610039131 05.03.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to			

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the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

62	Case No.:2/1/87-ALC1/2019	Party Name: AMI POLYMER PVT. LTD.	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/01232/AM19/	RLA File :03/94/040/01067/AM19/	Lic.No/Date:0310827516 07.03.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case				

63	Case No.:11/1/87-ALC1/2019	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Rejected
	HQ File :01/87/050/01241/AM19/	RLA File :30/24/040/00054/AM19/	Lic.No/Date:3010104621 07.03.2019	
Decision : The committee noted that a DL was issued to firm on 26.06.2019, which was followed by a reminder on 26.08.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.				

64	Case No.:30/1/87-ALC1/2019	Party Name: ASTRA CORPORATION	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/01260/AM19/	RLA File :22/24/040/00094/AM19/	Lic.No/Date:2210016108 07.03.2019	
Decision : The committee considered the reply of the firm and noted that firm has imported 1782.64 MT of rubber crap where as No Objection Certificate from Ministry of Environment and Forests shows only for 1300 MT rubber scrap. Therefore, committee decided that firm may clarify the same.				

65	Case No.:24/1/87-ALC1/2019	Party Name: CEAT LTD.	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/01254/AM19/	RLA File :03/94/040/01006/AM19/	Lic.No/Date:0310827631 12.03.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case				

66	Case No.:25/1/87-ALC1/2019	Party Name: ARVIND LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/01255/AM19/	RLA File :08/24/040/00419/AM19/	Lic.No/Date:0810144762 13.03.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT				

67	Case No.:28/1/87-ALC1/2019	Party Name: CREST COMPOSITES &	Meet No/Date:9/87- ALC1/2019	Status: Approved
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HQ File :01/87/050/01258/AM19/	PLASTICS PVT. LTD. RLA File :08/24/040/00414/AM19/	25.09.2019 Lic.No/Date:0810144815 19.03.2019
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Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/01258/AM19, the Committee decided to adopt following norms :-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
CT 7022-SATURATED POLYESTER RESIN{NON VOLATILE MATTER NOT LESS THAN 65%}	1Kg	NEO PENTYL GLYCOL	0.1092Kg
		PHTHALIC ANHYDRIDE	0.3907Kg
		LAURIC ACID	0.0417Kg
		BUTYLE CELLOSOLVE	0.0676Kg
RA may take consequential action as per Policy / Procedures			

Case No.:29/1/87-ALC1/2019	Party Name: SRI RAMKARTHIC POLYMERS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Approved
HQ File :01/87/050/01259/AM19/	RLA File :32/24/040/00061/AM19/	Lic.No/Date:3210078887 19.03.2019	

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-7/52/2019-TSW dated 19.09.2019, Committee decided to adopt following norms:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
RUBBER MOULDED COMPONENTS SHED VARIOUS SIZE	291262.100Kg	POWERSIL (R) 310C6 MH-IN/L2-8/7046 {SILICONE RUBBERS -POLYSILOXANES OR POLYDIMETHYLSILOXANES}	286718.415Kg
RA may take consequential action as per Policy / Procedures			

Case No.:5/2/87-ALC1/2019	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
HQ File :01/87/050/00005/AM20/	RLA File :07/24/040/00305/AM19/	Lic.No/Date:0710114741 02.04.2019	

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:38/2/87-ALC1/2019	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Approved
HQ File :01/87/050/00038/AM20/	RLA File :05/24/040/00633/AM19/	Lic.No/Date:0510410272 16.04.2019	

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Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-7/52/2019-TSW dated 19.09.2019, Committee decided to adopt following norms:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
VEEPRENE-E (TPR COMPOUND)	450000Kg	Styrene Butadine Styrene Co-Polymer /SEBS	214486Kg
		Stryrene Butadine Co-Polymer	85794.4Kg
		General Purpose Poly Styrene (GPPS)	42897.2Kg
		Acrylonitrile -butadiene rubber (NBR)	42897.2Kg
		DI Octyl Pthalate (DOP)	42897.2Kg
		Power Oil	17158.9Kg
		CaCo3	12869.2Kg
RA may take consequential action as per Policy / Procedures			

Case No.:45/2/87-ALC1/2019	Party Name: AAKASH POLYFILMS LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
71 HQ File :01/87/050/00045/AM20/	RLA File :52/24/040/00003/AM20/	Lic.No/Date:5210043032 16.04.2019	

Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA Head and deferred the case

Case No.:3/3/87-ALC1/2019	Party Name: CONTINENTAL INDIA PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
72 HQ File :01/87/050/00048/AM20/	RLA File :05/23/040/00021/AM20/	Lic.No/Date:0510410325 23.04.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT

Case No.:4/3/87-ALC1/2019	Party Name: IMPEL EXPORTS	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Approved
HQ File :01/87/050/00049/AM20/	RLA File :07/24/040/00001/AM20/	Lic.No/Date:0710114792 24.04.2019	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00049/AM19, the Committee decided to ratify the license as under :-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
20 FT PE CONTAINER LINER	88226.060Kg	POLYETHYLENE FILM - LFT (ARTICLES MADE OF LDPE / LLDPE - LAY FLAT TUBING)	360037.58Kg

Signature

30 FT PE CONTAINER LINER	247108.400Kg		
40 FT PE CONTAINER LINER	17643.560Kg		
RA may take consequential action as per Policy / Procedures			

Case No.:6/3/87-ALC1/2019	Party Name: ARMOR PLAST LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
HQ File :01/87/050/00051/AM20/	RLA File :07/24/040/00012/AM20/	Lic.No/Date:0710114801 24.04.2019	

74 **Decision :** The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Exact specification and use of Export Item,
- Detailed manufacturing process indicating use of each imported input;
- Complete drawing of Export Product

Case No.:8/3/87-ALC1/2019	Party Name: ST.MARYS RUBBERS PVT.LTD	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Approved
HQ File :01/87/050/00053/AM20/	RLA File :10/24/040/00004/AM20/	Lic.No/Date:1010060169 24.04.2019	

Decision : The committee considered the case as per agenda and decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
SURGICAL RUBBER LATEX GLOVES IN PAIRS (TOTAL NET WEIGHT OF EXPORT ITEM 81.9449 MTS)	81.944MT	HIGH AMONIA NATURAL RUBBER LATEX (WET) 60% (TOTAL NET WEIGHT OF IMPORT ITEM USED IN EXPORT PRODUCT -114.286 MT)	119.57MT
		MEDICAL GRADE GRID LAQUER PAPER (Packing Material) (TOTAL NET WEIGHT OF IMPORT ITEM USED IN EXPORT PRODUCT - 10.771 MT)	As per packing policy
RA may take consequential action as per Policy / Procedures			

Case No.:19/3/87-ALC1/2019	Party Name: CINTURONES ALVI (INDIA) PVT. LTD.	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
HQ File :01/87/050/00064/AM20/	RLA File :05/23/040/00035/AM20/	Lic.No/Date:0510410399 26.04.2019	

76 **Decision :** The Committee considered the case as per agenda and decided to issue deficiency

Del. p. K. S. man

letter to the authorization holder for submission of the following information and deferred the case:-

- a) To indicate net import content in the Export product
- b) Complete calculation for the requirement of raw materials in numbers/sq.mt/sq.foot {as the case may be} for the manufacture of Export Product indicating wastage of raw materials separately for each export product with different sizes duly certified by Chartered Engineer
- c) Production of export product vis-a-vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant

77	Case No.:29/3/87-ALC1/2019	Party Name: INDUSTRIAL RUBBER COMPANY	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00074/AM20/	RLA File :04/24/040/00008/AM20/	Lic.No/Date:0410165547 02.05.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case				

78	Case No.:46/3/87-ALC1/2019	Party Name: SRF LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00091/AM20/	RLA File :05/24/040/00072/AM20/	Lic.No/Date:0510410534 09.05.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case				

79	Case No.:31/3/87-ALC1/2019	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Approved
	HQ File :01/87/050/00076/AM20/	RLA File :08/24/040/00016/AM20/	Lic.No/Date:0810145234 10.05.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00076/AM19, the Committee decided to adopt following norms :-				

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
TOPCOAT CT-6224 {NON VOLATILE MATTER NOT LESS THAN 60%}	1Kg	NEO PENTYL GLYCOL	0.177Kg
		BUTYL CELLOSOLVE	0.0751Kg
		PURIFIED ISOPHTHALIC ACID	0.221Kg
		PHTHALIC ANHYDRIDE	0.109Kg
		ADIPIC ACID	0.0767Kg
RA may take consequential action as per Policy / Procedures			

80	Case No.:64/3/87-ALC1/2019	Party Name: PHYCHEM TECHNOLOGIES PVT.	Meet No/Date:9/87-ALC1/2019	Status: Deferred
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Ar. p. Kumar

HQ File :01/87/050/00109/AM20/	LTD. RLA File :31/83/040/00101/AM19/	25.09.2019 Lic.No/Date:3110067412 14.05.2019	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA Head and deferred the case			

Case No.:50/3/87-ALC1/2019	Party Name: GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
81 HQ File :01/87/050/00095/AM20/	RLA File :02/24/040/00015/AM20/	Lic.No/Date:0210209164 15.05.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm. However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

Case No.:62/3/87-ALC1/2019	Party Name: GRP LTD.	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
82 HQ File :01/87/050/00107/AM20/	RLA File :03/94/040/00098/AM20/	Lic.No/Date:0310829064 16.05.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			

Case No.:1/9/87-ALC1/2019	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
83 HQ File :01/87/050/00280/AM20/	RLA File :03/95/040/00449/AM20/	Lic.No/Date:0310830805 05.08.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:2/9/87-ALC1/2019	Party Name: ORSON CHEMICALS	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
84 HQ File :01/87/050/00281/AM20/	RLA File :03/95/040/00478/AM20/	Lic.No/Date:0310830940 09.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM}			

Case No.:3/9/87-ALC1/2019	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
85 HQ File :01/87/050/00282/AM20/	RLA File :07/24/040/00087/AM20/	Lic.No/Date:0710115271 09.08.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			

A. P. Kumar

a) Exact name of Polymer for Liquid Liner Film {Import}

Case No.:4/9/87-ALC1/2019	Party Name: G.B.SPORTS	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Approved
HQ File :01/87/050/00283/AM20/	RLA File :05/23/040/00185/AM20/	Lic.No/Date:0510411 479 09.08.2019	

86 **Decision** : The committee considered the case as per agenda and decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
LATEX BALLOONS (ASSORTED COLORS & SIZES)	64280Kg	NATURAL RUBBER LATEX {WITH 60% DRC}	111954Kg
RA may take consequential action as per Policy / Procedures			

Case No.:5/9/87-ALC1/2019	Party Name: VARUN BEVERAGES LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Approved
HQ File :01/87/050/00284/AM20/	RLA File :05/24/040/00273/AM20/	Lic.No/Date:0510411487 09.08.2019	

Decision : The committee considered the case as per agenda and decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
POLYETHYLENE SHRINK WRAP FILM [T.C. SINGLE LAYER FLEXIBLE PACKAGING MATERIAL]	300MT	LLDPE GRANULES ETHYLENE-ALPHA-OLEFIN COPOLYMERS, HAVING A SPECIFIC GRAVITY LESS THAN 0.94	36MT
		HDPE GRANULES POLYETHYLENE HAVING A SPECIFIC GRAVITY OF 0.94 OR MORE	70MT
		LDPE GRANULES POLYETHYLENE HAVING A SPECIFIC GRAVITY LESS THAN 0.94	151MT
		LLDPE GRANULES LINEAR LOW DENSITY POLYETHYLENE	46MT
RA may take consequential action as per Policy / Procedures			

Case No.:7/9/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
HQ File :01/87/050/00286/AM20/	RLA File :03/95/040/00481/AM20/	Lic.No/Date:0310830945 13.08.2019	

Decision :The committee considered the case as per agenda and decided to defer the matter.

89 Case No.:8/9/87-ALC1/2019	Party Name: GUARNIFLON	Meet No/Date:9/87-	Status:
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	INDIA PVT.LTD.	ALC1/2019 25.09.2019	Deferred
HQ File :01/87/050/00287/AM20/	RLA File :03/94/040/00388/AM20/	Lic.No/Date:0310830964 13.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}			

90	Case No.: 9/9/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00288/AM20/	RLA File :03/95/040/00378/AM20/	Lic.No/Date:0310830985 14.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

91	Case No.: 10/9/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00289/AM20/	RLA File :03/95/040/00432/AM20/	Lic.No/Date:0310830986 14.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

92	Case No.: 11/9/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00290/AM20/	RLA File :03/95/040/00375/AM20/	Lic.No/Date:0310830987 14.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

93	Case No.: 12/9/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00291/AM20/	RLA File :03/95/040/00347/AM20/	Lic.No/Date:0310830988 14.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

94	Case No.: 13/9/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00292/AM20/	RLA File :03/95/040/00415/AM20/	Lic.No/Date:0310830989 14.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

95	Case No.: 14/9/87-ALC1/2019	Party Name: REICHHOLD INDIA PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00293/AM20/	RLA File :31/83/040/00070/AM20/	Lic.No/Date:3110067501 14.08.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the				

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application has not been received. Therefore, committee decided to obtain the same from firm
Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular
No.23/2015-20 dated 15.05.2019

96	Case No.:15/9/87- ALC1/2019	Party Name :REICHHOLD INDIA PRIVATE LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00294/AM20/	RLA File :31/83/040/00069/AM20/	Lic.No/Date:3110067502 14.08.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

97	Case No.:16/9/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00295/AM20/	RLA File :03/95/040/01160/AM19/	Lic.No/Date:0310831018 16.08.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

98	Case No.:17/9/87- ALC1/2019	Party Name: SHRINATH ROTOPACK PRIVATE LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00296/AM20/	RLA File :09/24/040/00246/AM20/	Lic.No/Date:0910067887 16.08.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

99	Case No.:18/9/87- ALC1/2019	Party Name: KINGSPAN INSULATION PVT.LTD.,	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00297/AM20/	RLA File :31/83/040/00075/AM20/	Lic.No/Date:3110067505 16.08.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

100	Case No.:19/9/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00298/AM20/	RLA File :03/95/040/00451/AM20/	Lic.No/Date:0310831057 19.08.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

101	Case No.:20/9/87- ALC1/2019	Party Name: NANOFIL TECHNOLOGIES	Meet No/Date:9/87- ALC1/2019	Status: Deferred

Signature

	PRIVATE LIMITED	25.09.2019	
HQ File :01/87/050/00299/AM20/	RLA File :61/24/040/00006/AM20/	Lic.No/Date:6110001613 19.08.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm			

102	Case No.:21/9/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00300/AM20/	RLA File :03/95/040/00492/AM20/	Lic.No/Date:0310831072 20.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

103	Case No.:22/9/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00301/AM20/	RLA File :03/95/040/00493/AM20/	Lic.No/Date:0310831073 20.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

104	Case No.:23/9/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00302/AM20/	RLA File :03/95/040/00491/AM20/	Lic.No/Date:0310831074 20.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

105	Case No.:24/9/87- ALC1/2019	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00303/AM20/	RLA File :05/24/040/00266/AM20/	Lic.No/Date:0510411568 20.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT				

106	Case No.:28/9/87- ALC1/2019	Party Name: MALAYA RUB-TECH INDUSTRIES	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00307/AM20/	RLA File :10/24/040/00041/AM20/	Lic.No/Date:1010060249 20.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT				

107	Case No.:25/9/87- ALC1/2019	Party Name: TIME TECHNOPLAST LTD.	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00304/AM20/	RLA File :03/95/040/00486/AM20/	Lic.No/Date:0310831120 21.08.2019	

Dr. J. K. Kumar

Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

108	Case No.:26/9/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00305/AM20/	RLA File :03/95/040/00522/AM20/	Lic.No/Date:0310831122 21.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

109	Case No.:27/9/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00306/AM20/	RLA File :03/95/040/00524/AM20/	Lic.No/Date:0310831142 21.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

110	Case No.:29/9/87- ALC1/2019	Party Name: SUNLEX FABRICS PVT. LTD.	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00308/AM20/	RLA File :24/24/040/00024/AM20/	Lic.No/Date:2410042839 21.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}				

111	Case No.:30/9/87- ALC1/2019	Party Name: CHIRAG ENTERPRISE	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00309/AM20/	RLA File :24/24/040/00007/AM20/	Lic.No/Date:2410042840 22.08.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

112	Case No.:31/9/87- ALC1/2019	Party Name: CHIRAG ENTERPRISE	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00310/AM20/	RLA File :24/24/040/00014/AM20/	Lic.No/Date:2410042841 22.08.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

113	Case No.:32/9/87- ALC1/2019	Party Name: NAVRATAN SPECIALTY CHEMICALS	Meet No/Date:9/87- ALC1/2019	Status: Deferred
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Signature

	LLP	25.09.2019	
HQ File :01/87/050/00311/AM20/	RLA File :08/24/040/00085/AM20/	Lic.No/Date:0810146033 22.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC {SK}			

Case No.:33/9/87-ALC1/2019	Party Name: GENAU MANUFACTURING COMPANY LLP	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
HQ File :01/87/050/00312/AM20/	RLA File :05/23/040/00176/AM20/	Lic.No/Date:0510411615 23.08.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:34/9/87-ALC1/2019	Party Name: MINDA TG RUBBER PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
HQ File :01/87/050/00313/AM20/	RLA File :05/24/040/00301/AM20/	Lic.No/Date:0510411616 23.08.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:35/9/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
HQ File :01/87/050/00314/AM20/	RLA File :03/95/040/00518/AM20/	Lic.No/Date:0310831216 26.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter			

Case No.:36/9/87-ALC1/2019	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
HQ File :01/87/050/00315/AM20/	RLA File :03/95/040/00475/AM20/	Lic.No/Date:0310831223 26.08.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:37/9/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2019 25.09.2019	Status: Deferred
HQ File :01/87/050/00316/AM20/	RLA File :03/95/040/00484/AM20/	Lic.No/Date:0310831245 27.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter			

A. J. Kishan
 Dy. Secy.
 REGISTRARS/DCFI
 JUSM

119	Case No.:38/9/87- ALC1/2019	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00317/AM20/	RLA File :52/24/040/00028/AM20/	Lic.No/Date:5210043160 27.08.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

120	Case No.:39/9/87- ALC1/2019	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:9/87- ALC1/2019 25.09.2019	Status: Deferred
	HQ File :01/87/050/00318/AM20/	RLA File :52/24/040/00029/AM20/	Lic.No/Date:5210043163 28.08.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

Meeting ended with a vote of thanks to the Chair.

Aditya Kumar

11/01/2020
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महाविदेशीय/DC.FI
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मं. 20.8.20